

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 191 of 2019

IN THE MATTER OF:

D. Aravindakshan.

...Appellant.

Versus

Agastya Bio Pharm India Ltd. & Ors.

...Respondents.

Present:

For Appellant: Mr. D. Aravindakshan, Prof.

**For Respondent: Mr. K. Mahadevan, Mr. AM Sridharan and
Ms. Swati Bansal, Advocates for R-1&2.**

ORDER
(Virtual Mode)

13.01.2021 The Appellant, party in person says that he is ready to argue the matter. Learned Counsel for Respondent seeks time. The Appellant, party in person says that he wants to file copies of some Judgments.

Parties may file brief Written-Submissions not more than three pages within two weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **19th March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.